

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560038.

Dated: **8 OCT 1993**

APPLICATION NO(S) 661 of 1993.

APPLICANTS: Hemanth Kumar

RESPONDENTS: Regional Director,  
Central Board for Worker's Education,  
Bangalore and Other.

TO.

1. Sri.C.Jagadish,  
Advocate, No.11,  
Jeevan Building,  
Kumarapark East,  
Bangalore.
2. Regional Director,  
Central Board for Worker's Education,  
No.196, New No.4, Fifth Main Road,  
Chamarajapet, Bangalore.
3. Sri.M.Vasudeva Rao,  
Central Govt.Stng.Counsel,  
High Court Building,  
Bangalore.

**Subject:-** Forwarding of copies of the Order passed by  
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the  
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the  
above said application(s) on 30th September, 1993.

*M. D. S.*  
DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

*2/10/93*

gm\*

*Issued*  
*En*

*O/c*

*for*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH : BANGALORE

DATED THIS THE THIRTIETH DAY OF SEPTEMBER 1993

Present:

Hon'ble Mr. Justice P.K. Shyamsundar ... Vice-Chairman

Hon'ble Mr. V. Ramakrishnan ... Member [A]

APPLICATION NO.661/93

Hemanth Kumar,  
S/o Muni Narasappa,  
Aged 29 years,  
Working as Peon,  
O/o Regional Director,  
Worker's Education Centre,  
No.196 [New No.4], V Main Road,  
Chamarajpet, Bangalore-18.

... Applicant

[Shri C. Jagadish ... Advocate]

v.

1. Central Board for Worker's  
Education, represented by  
Regional Director,  
No.196 [New No.4], V Main Road,  
Chamarajpet, Bangalore.

2. Government of India,  
Ministry of Labour,  
represented by its Secretary,  
New Delhi.

... Respondents

[Shri M. Vasudeva Rao ... Advocate]

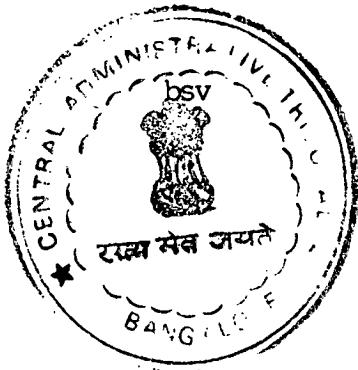
This application having come up for admission before this  
Tribunal today, Hon'ble Vice-Chairman, made the following:

ORDER

1. We find the applicant who was working as a substitute peon  
off and on in the establishment of the respondents holding on  
each occasion a fortituous position that obviously continued  
depending upon the exigencies. This aspect of the matter becomes



clear from the objection statement filed. While it is true that the man has been working for the last 2 years on a purely make--shift basis but that does not give him a right to seek absorption into the regular fold as that has got to be done according to the prevalent recruitment rules. We have to, therefore, dismiss this application but wish to take this opportunity of telling the department that having regard to the service rendered by the applicant in the past they must go to his rescue whenever there is a job need it is just and proper to consider the applicant for regular appointment as and when such an occasion arises. With these observations this application is dismissed.



Sd-

MEMBER [A]

Sd-

VICE-CHAIRMAN

**TRUE COPY**

*[Signature]*  
SECTION OFFICER

CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

8/10/83